

FIR No.0438/20
PS Laxmi Nagar
Applicant: Jitender
27.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. Mohit Bhardwaj, Ld. LAC for accused (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Jitender seeking bail.

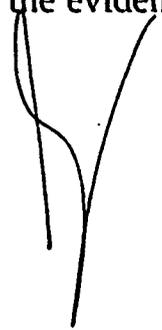
Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that accused has been falsely implicated in the present case and he is in JC since 24.09.2020. It is further submitted that accused is ready to abide by all terms and condition to be imposed upon him, if he is granted bail.

On the other hand, it is submitted by Ld. APP for the state that previous bail application of the accused has been dismissed on 20.10.2020 and the allegations are grave and serious. It is further submitted that accused may threaten the complainant and that he may tamper or hamper the evidence and jump the bail.

Heard. Documents perused.



It is pertinent to mention here that the previous bail application moved on behalf of the accused has been dismissed by this Court vide order dated 20.10.2020. Further, there has been no change of circumstances from the date of dismissal of the last bail application and the filing of the present application. Hence, I do not find any merit in the present application of the applicant/accused. Accordingly, the present bail application of the applicant/accused Jitender is hereby **dismissed**.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/27.10.2020

FIR No.25801
PS Laxmi Nagar
Applicant: Musharraf
27.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present bail application is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. Tarun Gaur, Ld. Counsel for applicant/accused (through video conferencing).

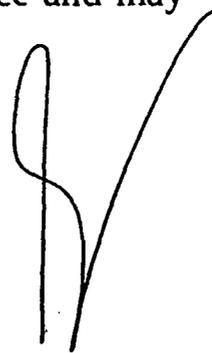
Vide this order, I shall dispose of the application moved by accused, seeking bail.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted that accused is in JC since 10.10.2020 and the accused was falsely implicated in the present case. It is further submitted that investigation is complete and accused is ready to abide by all terms and conditions imposed upon him, if he is granted bail.

On the other hand, Ld. APP for the state strongly opposed the bail application submitting that the recovery was effected from the accused. It is further submitted that accused may tamper or hamper the evidence and may jump the bail.

A handwritten signature in black ink, consisting of a vertical line with a large, sweeping loop on the left side and a diagonal stroke on the right side.

Considering the fact that accused in JC since 10.10.2020, recovery has been effected and investigation has already been completed, no useful purpose would be served to keep him behind the bar.

Hence, unless required in any other case, accused Musharraf is admitted to bail on furnishing personal bond and surety bond in sum of Rs. 20,000/-each with one local surety subject to the following conditions:

1. That he shall not indulge in commission of any similar or other offence upon his release;
2. That he shall not tamper with the evidence in any manner;
3. That he shall not make any inducement, threat or promise to any witness(es) involved in case;
4. That he shall furnish his complete residential address and intimate the Court if and when there is any change thereto;
5. That he shall appear before the Court/IO if and when called upon.

The application stands disposed of.

Copy of this order be sent to Jail Superintendent concerned and Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/27.10.2020

FIR No.348/20
PS Laxmi Nagar
Applicant: Shahbaz
27.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. Sanotsh Kumar, Ld. Counsel for accused (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Shahbaz seeking bail.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that accused has been falsely implicated in the present case and he is in JC since 05.10.2020. It is prayed that bail be granted to the accused as he is a young boy aged 24 years and has clean antecedents. It is further submitted that accused is ready to abide by all terms and condition to be imposed upon him, if he is granted bail.

On the other hand, Ld. APP for the state strongly opposed the bail application submitting that investigation is at initial stage and other co-accused persons are yet to be apprehended. It is further submitted that allegations are grave and serious as the accused persons alongwith his associates had cheated the complainant on the pretext of changing currency. It



is further submitted that accused may threaten the complainant and that he may tamper or hamper the evidence and jump the bail.

The court is mindful of the fact that as a general rule it is a bail not the jail which is the right of the accused. However, the right of the accused must be balanced with the general interest of the society and the fairness of investigation and the possibility of the witness tempering with the evidence. The apprehension of threat to witnesses and the possibility of the accused fleeing the process of law, are factors which cannot be ignored.

In the case in hand, the investigation is at initial stages, allegations are grave and serious and co-accused persons are yet to be apprehended, therefore, there is every likelihood that the accused may temper with the prosecution's evidence if released on bail and the possibility of accused fleeing from the process of law cannot be ruled out. Hence, I do not find any merit in the present application of the applicant/accused. Accordingly, the present bail application of the applicant/accused Shahbaz is hereby **dismissed**.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/27.10.2020

FIR No.024026/20
PS Laxmi Nagar
Applicant: Rizwan
27.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. Purushottom Tiwari, Ld. Counsel for accused (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Rizwan seeking bail.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that accused has been falsely implicated in the present case and he is in JC since 03.10.2020. It is further submitted that accused is ready to abide by all terms and condition to be imposed upon him, if he is granted bail.

On the other hand, Ld. APP for the state strongly opposed the bail application submitting that allegations are grave as the stolen scooty bearing registration no. DL-14-SC-5156 was recovered from the possession of the accused. As per the pervious involvement report filed by the IO, accused has several previous criminal involvement. It is further submitted that accused may threaten the complainant and that he may tamper or hamper the evidence



and jump the bail.

The court is mindful of the fact that as a general rule it is a bail not the jail which is the right of the accused. However, the right of the accused must be balanced with the general interest of the society and the fairness of investigation and the possibility of the witness tempering with the evidence. The apprehension of threat to witnesses and the possibility of the accused fleeing the process of law, are factors which cannot be ignored.

In the case in hand, the investigation is at initial stages, allegations are grave and serious and accused is a habitual offender, therefore, there is every likelihood that the accused may temper with the prosecution's evidence if released on bail and the possibility of accused fleeing from the process of law cannot be ruled out. Hence, I do not find any merit in the present application of the applicant/accused. Accordingly, the present bail application of the applicant/accused Rizwan is hereby **dismissed**.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/27.10.2020

FIR No.0438/20
PS Laxmi Nagar
Applicant: Arvind
27.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. Mohit Bhardwaj, Ld. LAC for accused (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Arvind seeking bail.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that accused has been falsely implicated in the present case and he is in JC since 24.09.2020. It is further submitted that accused is ready to abide by all terms and condition to be imposed upon him, if he is granted bail.

On the other hand, it is submitted by Ld. APP for the state that previous bail application of the accused has been dismissed on 06.10.2020 and the allegations are grave and serious. It is further submitted that accused may threaten the complainant and that he may tamper or hamper the evidence and jump the bail.

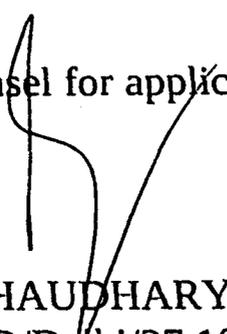
Heard. Documents perused.



It is pertinent to mention here that the previous bail application moved on behalf of the accused has been dismissed by this Court vide order dated 06.10.2020. Further, there has been no change of circumstances from the date of dismissal of the last bail application and the filing of the present application. Hence, I do not find any merit in the present application of the applicant/accused. Accordingly, the present bail application of the applicant/accused Arvind is hereby **dismissed**.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.



(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/27.10.2020

Bharat Singh Rawat Vs. Poonam Wadhava

27.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Complainant B. S. Rawat is present (through video conferencing).

This is an application moved on behalf of complainant seeking permission to take on record amended memo of parties in compliance of order dated 17.10.2020.

Heard and perused.

In view of the submissions, the present application is allowed. Let amended memo of parties be taken on record.

Let a copy of the application and other document be supplied to the Naib Court for IO/SHO concerned.

Application stands disposed of accordingly.

Let a copy of this order be provided to the complainant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/27.10.2020

FIR No.13/20
PS YDM
State Vs. Unknown
27.10.2020

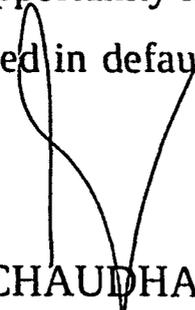
In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: None.

Today also, none is present on behalf of applicant despite directions on LDOH.

Already sufficient opportunities have been given to the applicant to pursue the application and granting of any further opportunity is not justified.

Hence, the present application is dismissed in default and for non-prosecution.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/27.10.2020

FIR No.364/20
PS Laxmi Nagar
State Vs. Amir @ Lal Badshah
27.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the present bail application is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. Mohit Bhardwaj, Ld. LAC for applicant/accused (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Amir @ Lal Badshah, seeking bail.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted that accused was falsely implicated in the present and he is in JC since 04.08.2020. It is further submitted that investigation is complete and charge-sheet has been filed and that accused is no more required for custodial investigation.

Let charge-sheet be requisitioned for NDOH.

Be listed on 02.11.2020.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/27.10.2020